

SHRI THAMPAN THOMAS : We have given notices, please listen to us.

MR. SPEAKER : Look here, there is no question of listening. It is under my consideration.

(Interruptions)

MR. SPEAKER : There is no rule for listening like this.

(Interruptions)

SHRI DINESH GOSWAMI (Guwahati) : A minority Government is ruling there.

(Interruptions)

MR. SPEAKER : My power is to listen under the rules. If there is no rule, I can't do it.

(Interruptions)

[Translation]

MR. SPEAKER : 50 persons are speaking at the same time. What can I do ?

[English]

I cannot do it.

(Interruptions)

PROF. MADHU DANDAVATE : What about the ruling you gave yesterday when I said that the Prime Minister has misinterpreted the letter ?

(Interruptions)

[Translation]

MR. SPEAKER : there is no use of becoming angry with me. I cannot do it.

(Interruptions)

MR. SPEAKER : Prof. Sahab, you do not listen to me. You are just stressing your point. Please listen to me. I have said that I have received your notice and I will decide after examining it according to the rules. That is what I have said.

(Interruptions)

MR. SPEAKER : I will look into your point also. There what is the controversy ? I will go according to the rules. I will not do anything which is against the rules.

(Interruptions)

MR. SPEAKER : There is nothing to listen, Goswamijii.

[English]

The question is, is it in my authority to allow something which is unconstitutional to be brought here ? I cannot do it.

(Interruptions)

MR. SPEAKER : You come and convince me.

PAPERS LAID ON THE TABLE

12.09 hrs.

[English]

Rice Milling Industry (Regulation and Licensing) Amendment Rules, 1988.

[English]

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI JAGDISH TYTLER) : I beg to lay on the Table a copy of the Rice Milling Industry (Regulation and Licensing) Amendment Rules, 1988 (Hindi and English versions) published in Notification No. G.S.R. 807 (E) in Gazette of India dated the 22nd July, 1983, under sub-section (4) of section 22 of the Rice Milling Industry (Regulation) Act, 1958.

[Placed in Library. See No. LT-6343/88]

Notifications under the Asiatic Society Act, 1984

THE MINISTER OF STATE IN THE DEPARTMENTS OF EDUCATION AND CULTURE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI L.P. SHAHI) : I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under

sub-section (3) of section 15 of the Asiatic Society Act, 1984 :

- (i) G.S.R. 25 (E) published in Gazette of India dated the 13th January, 1988 containing corrigendum to Notification No. G.S.R. 888 (E) published in Gazette of India, dated the 3rd November, 1987.
- (ii) G.S.R. 26 (E) Published in Gazette of India dated the 13th January, 1988 containing corrigendum to Notification No. G.S.R. 470 (E) published in Gazette of India, dated the 25th June, 1984.

[Placed in Library. See No. LT-6344/88]

Notification under Essential Commodities Act, 1955

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI SHYAM LAL YADAV) : I beg to lay on the Table a copy of Notification No. G.S.R. 682 (E) (Hindi and English versions) published in Gazette of India dated the 7th June, 1988 containing Order indicating the supplies of fertilisers to be made by domestic manufacturers of fertiliser to various States/Union Territories Commodity Board during the period from 1st April, 1988 to 30th September, 1988 under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

[Placed in Library. See No. LT-6345/88]

Remove on the working of and Annual Report of Kudremukh Iron ore Company Ltd., Bangalore for 1987-81

THE MINISTER OF STEEL AND MINES (SHRI M.L. FOTEDAR) : On behalf of Shri Yogendra Makwana I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :

- (i) Review by the Government on the working of the Kudremukh Iron Ore Company Limited, Bangalore, for the year 1987-88.

- (ii) Annual Report of the Kudremukh Iron Ore Company Limited, Bangalore, for the year 1987-88 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-6346/88]

Notifications under the Major Port Trust Act, 1963

THE DEPUTY MINISTER IN THE MINISTRY OF SURFACE TRANSPORT AND DEPUTY MINISTER IN THE MINISTRY OF PARLIAMENTARY AFFAIRS SHRI P. NAMGYAL) : I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 124 of the Major Port Trust Act, 1963 :

- (i) G.S.R. 554 (E) Published in Gazette of India dated the 6th May, 1988 approving the Tuticorin Port Trust (Licensing of Stevedores) Amendment Regulations, 1987.
- (ii) G.S.R. 555 (E) Published in Gazette of India dated the 6th May, 1988 approving the Cochin Port (Issue of Stevedoring Licences) Regulations, 1987.
- (iii) G.S.R. 637 (E) Published in Gazette of India dated the 23rd May, 1988 approving the Calcutta Port Trust Contributory Provident Fund Regulations, 1988.
- (iv) G.S.R. 640 (E) Published in Gazette of India dated the 24th May, 1988 approving the Visakhapatnam Port Employees (Conduct) Amendment Regulations, 1988.
- (v) G.S.R. 642 (E) Published in Gazette of India dated the 24th May, 1988 approving the Kandla Port Employees (General Provident Fund) (4th Amendment) Regulations, 1988.
- (vi) G.S.R. 667 (E) Published in Gazette of India dated the 1st June, 1988 approving the Calcutta Port Trust Non-Contributory

provident Fund Regulations, 1988.

(vii) G.S.R. 668 (E) Published in Gazette of India dated the 17th June, 1988 approving the Mormugao Port Employees' (Conduct) (Amendment) Regulations, 1988.

(viii) G.S.R. 715 (E) Published in Gazette of India dated the 20th June, 1988 approving the Madras Port Trust Pension Fund (Amendment) Regulations, 1988.

[Placed in Library. See No. LT-6347/88]

(Interruptions)

SHRI BASUDEB ACHARIA : Where shall we discuss it ?

MR. SPEAKER : We cannot discuss it here. Come and tell me, I am not convinced. Without any rule I cannot do it. It is not within my power.

(Interruptions)

12.10 hrs.

PETITION RE : IMPROVEMENT
IN SOCIAL ECONOMIC AND
POLITICAL STATUS OF
WOMEN

[English]

SHRIMATI GEETA MUKHERJEE (Panskura) : I present a petition signed by Smt. Nirupama Rath, President, National Federation of Indian Women and five others regarding improvement in social, economic and political status of women.

[Placed in Library See No. LT-6348/88]

ELECTIONS TO COMMITTEES

12.10-1/2 hrs.

[English]

(i) National Oilseeds and Vegetable Oils Development Board

THE MINISTER OF STATE IN THE
DEPARTMENT OF AGRICULTURE AND

COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI SHYAM LAL YADAV) : I beg to move :

"That in pursuance of sub-section (4) (e) of Section 4 of the National Oilseeds and Vegetable Oils Development Board Act, 1983, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the National Oilseeds and Vegetable Oils Development Board, subject to the other provisions of the said Act."

MR. SPEAKER : The question is :

"That in pursuance of sub-section (4) (e) of Section 4 of the National Oilseeds and Vegetable Oils Development Board Act, 1983, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the National Oilseeds and Vegetable Oils Development Board, subject to the other provisions of the said Act."

The motion was adopted.

(ii) National Welfare Board for Seafarers

THE MINISTER OF STATE OF THE
MINISTRY OF SURFACE TRANSPORT
(SHRI RAJESH PILOT) : I beg to move :

"That in pursuance of Rule 4(i) of the National Welfare Board for Seafarers Rules, 1963, the members of this House do proceed to elect, in such manner as the Speaker may direct, one member from among themselves to serve as a member of the National Welfare Board for Seafarers, subject to the other provisions of the said Rules."

MR. SPEAKER : The question is :

"That in pursuance of Rule 4(i) of the National Welfare Board for Seafarers Rules, 1963, the members of this House do proceed to elect, in such manner as the Speaker may direct, one member from among themselves to serve as a member of the National